

ITEM NO.1

COURT NO.15

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Cr1.) No.12769/2023

(Arising out of impugned final judgment and order dated 04-01-2023 in CRM(DB) No. 4229/2022 passed by the High Court at Calcutta)

ANUBRATA MONDAL @ KESTO

Petitioner(s)

VERSUS

THE CENTRAL BUREAU OF INVESTIGATION & ANR.

Respondent(s)

(IA No.182717/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 22-01-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Siddharth Aggarwal, Sr. Adv.
Mr. Lzafeer Ahmad B. F., AOR
Mr. Ahmad Ibrahim, Adv.
Mr. Talib Mustafa, Adv.
Ms. Ayesha Zaidi, Adv.
Mr. Nikhil Rohatgi, Adv.
Mr. Shivam, Adv.
Mr. Ayush Shrivastava, Adv.

For Respondent(s)

Mr. S.V. Raju, ASG
Mr. Anam Venkatesh, Adv.
Mr. M.K. Maroria, AOR
Mr. Rajat Nair, Adv.
Ms. Sairica Raju, Adv.
Mr. Chandra Parkash, Adv.

Mr. Srisatya Mohanty, Adv.
Ms. Lihzu Shiney Konyak, Adv.
Ms. Astha Sharma, AOR

UPON hearing the counsel the Court made the following

O R D E R

1. The learned Senior Advocate - Mr. Mukul Rohatgi submits that pursuant to the order dated 5-12-2023 passed by this Court, the

petitioner has got the documents which were not received by him earlier, however, the other accused had not got the documents and, therefore, the trial court could not proceed further with the trial.

2. Learned Additional Solicitor General - Mr. S.V. Raju - has also drawn the attention of the Court to the proceedings recorded in the order dated 12-1-2024 passed by the trial court, to submit that the documents and the CDs mentioned in the charge-sheet were supplied to all the accused persons.

3. The learned ASG further submits that no further investigation qua the accused who have already been charge-sheeted is pending, and the prosecution shall proceed further with the trial on the next date, i.e., 22-2-2024 fixed by the trial court.

4. In view of the above, the trial court is directed to proceed further with the trial in accordance with law on 22-2-2024 .

5. It is needless to say that all the accused persons shall cooperate with the trial court in proceeding further with the trial.

6. List the matter after four weeks.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)
COURT MASTER (NSH)